

**THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'F' NEW DELHI**

**BEFORE SHRI S. RIFAUR RAHMAN, ACCOUNTANT
MEMBER AND SHRI SUDHIR PAREEK, JUDICIAL MEMBER**

ITA No.3682/Del/2023
Assessment Year: 2017-18

Raveena Khera, 125 First Floor, Mangolpuri, New Delhi. PIN – 1100 85	Vs.	Income-Tax Officer, Ward 34(5), New Delhi
PAN :DLEPK9133E		
(Appellant)		(Respondent)

Assessee by	Shri S R Varshney, CA
Department by	Shri Vivek Vardhan, SR. DR

Date of hearing	20.05.2024
Date of pronouncement	31.05.2024

ORDER

PER S RAFAUR RAHMAN, ACCOUNTANT MEMBER:

This is an appeal filed by the assessee against the order of the Commissioner of Income Tax (Appeals) (hereinafter referred to as Ld. First Appellate Authority or 'the Id. FAA' for short) in appeals filed

before him against the orders of the Id. Assessing Officer (hereinafter referred to as the Ld. AO, for short).

2. At the time of hearing, when the case was called for hearing, learned assessee's counsel moved an application dated 20th May 2024 requesting withdrawal of the present appeal filed by it.

3. On the other hand, learned Departmental Representative has no objection to the said withdrawal of the appeal.

4. Having heard both the sides and perusing the record as well as considering the withdrawal request, we dismiss the present appeal as withdrawn.

5. In the above circumstances, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 31/05/2024.

Sd/-
(SUDHIR PAREEK)
JUDICIAL MEMBER

Sd/-
(S. RIFAUR RAHMAN)
ACCOUNTANT MEMBER

Dated: 31May, 2024.

Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi